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O.A. No. 583 of 2009

Order dated: 14.12.2009

CORAM:

Hon'ble Mr. Justice K. Thankappan, Member(J)
Hon'ble Mr. C.R.Mohapatra, Member (A)

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr.S.K.Ojha, Ld. Standing Counsel appearing for the Respondents on notice.

2. The grievance of the applicant is that even though he was under suspension and was in receipt of 50% of the pay as Subsistence Allowance once, but at present the Subsistence Allowance has been reduced to 25%. This, according to the Ld. Counsel for the applicant, is against the rules governing suspension and subsistence allowance.

3. We have considered the matter at length. In consideration of the averments contained in the O.A., we are of the view that this O.A. can be disposed of at the stage of admission itself by directing Respondent No.5 to consider his representation, a copy of which the applicant has annexed to the O.A. as Annexure-A/19, and pass a reasoned order within a reasonable period, at any rate, within 30 days



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from the date of receipt of this order. Ordered accordingly.

No costs.

Member (A)

Kappan
Member (J)

RK

